

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 2754 of 2020

Jeetendra Mandal Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Rahul Ranjan, Advocate

For the State : Mr. Shailendra Kr. Tiwari, APP

02/ 20.07.2020 Heard through V.C.

2. At the request of learned counsel for the petitioner, defects as pointed out by the registry, is hereby ignored.

3. The instant application has been preferred by the petitioner for grant of regular bail in connection with Jamtara Cyber P.S. Case No. 03 of 2020, registered under Sections 414/ 419/ 420/ 467/ 468/ 471/ 120 (B) of the Indian Penal Code and Sections 66 (B), 66(C), 66(D) of the Information Technology Act, pending in the court of learned Additional Sessions Judge-I, Jamtara.

4. Learned counsel for the petitioner submits that the petitioner is having only one criminal antecedent of similar nature. However, he is in jail custody for about six months. As such, the petitioner may be granted the privilege of bail.

5. The learned APP on the other hand relying on the memo of evidence submits that mobile phone has been recovered from the possession of the petitioner which was registered in the name of a person of West Bengal and several e-wallets were found in the said mobile phone which transpires that the illegal transactions. He further submits that the petitioner is also having criminal antecedent.

6. Having heard the learned counsel for the parties, I am not inclined to grant bail to the petitioner at this stage. As a result, the instant application stands rejected. However, the petitioner is at liberty to renew his bail after a period of 4 months from the date of this order.

(Deepak Roshan, J.)

Pramanik/